

ITEM NO.58

COURT NO.9

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s).14620-14621/2023

(Arising out of impugned final judgment and order dated 16-11-2019 in SB No. 1711/2000 18-01-2023 in RA No. 149630/2019 passed by the High Court Of Judicature At Allahabad, Lucknow Bench)

GYANESH SHUKLA

Petitioner(s)

VERSUS

CHANCELLOR UNIVERSITY OF LUCKNOW & ANR.

Respondent(s)

IA No. 110135/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 110136/2023 - EXEMPTION FROM FILING O.T.)

Date : 06-09-2023 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE HRISHIKESH ROY
HON'BLE MR. JUSTICE SANJAY KAROL

For Petitioner(s) Rajat Singh, AOR

For Respondent(s) Mr. Farrukh Rasheed, AOR
Mr. Abu Bakr Sabbaq, Adv.
Mr. Ashish Sharma, Adv.
Mr. Mahesh Kumar, Adv.

UPON hearing the counsel the Court made the following
O R D E R

The learned counsel appearing for the respondent No.2 prays for and is granted four weeks' time to file counter affidavit.

(DEEPAK JOSHI)
COURT MASTER (SH)

(RAM SUBHAG SINGH)
COURT MASTER (NSH)